

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 02/81 HELD ON 13.04.2010.

The Meeting No. 02/81 of Norms Committee-II was held on 13.04.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. S.K. jain, DO	DHI
2.	Sh. Gajraj Singh	DHI
3.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
4.	Sh. Narendra Vashista, FTDO	DGFT

Case No.:1134/26/81-ALC2/2007	Party Name:BHARAT ELECTRONICS LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
HQ File :01/81/050/00573/AM06/	RLA File :07/24/040/00521/AM06/	Lic.No/Date:0710040666 05.10.2005	Defer Date:08.06.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. NC observed that a copy of the reply received from the firm was given to the representative of DIPP for comments. The case stands deferred and to be relisted on 08.06.2010.			

2	Case No.:507/26/80-ALC2/2007	Party Name:NICCO CORPORATION LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Rejected
	HQ File :01/80/050/00859/AM06/	RLA File :02/24/042/00020/AM05/	Lic.No/Date:0210082642 05.10.2005	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm.				

R/A may take suitable consequential action accordingly.

3	Case No.:1451/26/80-ALC2/2007	Party Name:BHARAT IMPEX	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Approved
	HQ File :01/80/050/00072/AM08/	RLA File :05/24/040/00055/AM08/	Lic.No/Date:0510203203 03.05.2007	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. Based on the recommendations of the representative of DC(MSME) present in the meeting and after taking clue from C-789 & C-1346, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modifications:- 1. The weight of C.P. Sanitary & Bathroom fittings made of Brass may be indicated as 17.391 MT and The weight of C.P. Sanitary & Bathroom fittings made of Brass may be indicated as 76.609 MT. 2. The quantity of items of import No. 1-3 may be allowed as applied for. R/A may take suitable consequential action accordingly.			

4	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.			

5	Case No.:15/9/81-ALC2/2008	Party Name:LAMBDA TELEVENTURE	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Withdrawn
	HQ File :01/81/050/00115/AM09/	RLA File :05/24/040/00868/AM08/	Lic.No/Date:0510216256 12.02.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the case has already been approved in Meeting No 38/81 dt.22.12.2009. Hence decided to withdraw the case.			

6	Case No.:5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Rejected
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HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. As per recommendations of DHI vide their U.O. No. 3(81)/2008/TSW(B) dated 29.03.2010(copy enclosed), the NC decided to reject the case, since it was not possible to workout the norms in the absence of requisite details which are not furnished by the exporter.			
R/A may take suitable consequential action accordingly.			

7	Case No.: 10/13/81-ALC2/2008	Party Name:INTEGRATED CLEAN ROOM TECHNOLOGIES LTD.,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00163/AM09/	RLA File :09/24/040/00072/AM09/	Lic.No/Date:0910034355 19.06.2008	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: - 1. Firm has informed that total weight of export product is 371.72 MT and accordingly FOB value of export product works out to Rs. 2.9 /Kg which is unrealistic. Moreover, CIF value of import item viz. Silicon Cartridge is more than 83 % of FOB value of exports which is also unrealistic. This may be clarified by the firm.			

8	Case No.: 15/38/81-ALC2/2008	Party Name:VEEGEE INDUSTRIAL ENTERPRISES PVT. LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Rejected
	HQ File :01/81/050/00577/AM09/	RLA File :05/24/040/00168/AM09/	Lic.No/Date:0510227078 08.09.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

9	Case No.: 8/39/81-ALC2/2009	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00364/AM10/	RLA File :04/24/040/00148/AM09/	Lic.No/Date:0410098581 15.09.2008	Defer Date:08.06.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.06.2010.

10	Case No.:3/29/81-ALC2/2008	Party Name:PSL LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00420/AM09/	RLA File :03/95/040/00545/AM09/	Lic.No/Date:0310487951 26.09.2008	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. As per recommendations of DHI vide their U.O. No. 3(51)/2008/TSW(B) dated 18.03.2010(copy enclosed), the NC decided to call for the information from the firm as per D/L dated 12.08.2009 and to re-list the case on 08.06.2010.			

11	Case No.:2/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00547/AM09/	RLA File :05/24/040/00974/AM08/	Lic.No/Date:0510228825 03.10.2008	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. NC decided to request DHI to review the comments in view of some minor discrepancies. The case stands deferred and to be relisted on 08.06.2010.			

12	Case No.:14/38/81-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00576/AM09/	RLA File :05/24/040/00971/AM08/	Lic.No/Date:0510228820 03.10.2008	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. NC decided to request DHI to review the comments in view of some minor discrepancies. The case stands deferred and to be relisted on 08.06.2010.			

13	Case No.:21/29/81-ALC2/2008	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00438/AM09/	RLA File :35/24/040/00017/AM09/	Lic.No/Date:3510024822 06.10.2008	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from M/o Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.06.2010.

14	Case No.:7/34/81-ALC2/2008	Party Name:UTV SOFTWARE COMMUNICATIONS LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00504/AM09/	RLA File :05/24/040/00488/AM09/	Lic.No/Date:0510230376 05.11.2008	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.06.2010.			

15	Case No.:7/36/81-ALC2/2008	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Approved
	HQ File :01/81/050/00522/AM09/	RLA File :07/24/040/00457/AM09/	Lic.No/Date:0710061076 17.11.2008	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. As per recommendations of MIT vide their U.O. No. 17(26)/2009-IPHW dated 26.02.2010(copy enclosed), the NC decided to ratify the norms as applied for with accountability clause. R/A may take suitable consequential action accordingly.			

16	Case No.:3/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00388/AM10/	RLA File :03/95/040/00692/AM09/	Lic.No/Date:0310503872 27.01.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.06.2010.			

17	Case No.:6/48/81-ALC2/2008	Party Name:SUZLON ENERGY LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Approved
	HQ File :01/81/050/00711/AM09/	RLA File :31/24/040/00296/AM09/	Lic.No/Date:3110037214 03.02.2009	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of C&PC vide their letter No. 46011/81/2006-PC.II dated 07.01.2010 (copy enclosed) on repeat basis as per decision take in meeting dated 02.02.2010 in case of licence No. 3110038406.

R/A may take suitable consequential action accordingly.

18	Case No.:17/51/81-ALC2/2008	Party Name:MOLEX (INDIA) PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00763/AM09/	RLA File :07/24/040/00618/AM09/	Lic.No/Date:0710063292 26.02.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 08.06.2010.			

19	Case No.:22/1/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Rejected
	HQ File :01/81/050/00790/AM09/	RLA File :31/24/040/00322/AM09/	Lic.No/Date:3110037610 09.03.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. NC observed that the information furnished by the firm is not proper and based on the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to reject the request of the firm.			

20	Case No.:31/1/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00799/AM09/	RLA File :05/24/040/00766/AM09/	Lic.No/Date:0510238969 26.03.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to reject the case for the following reasons: - 1. Firm has not submitted calculation details for the requirement of raw materials required for the manufacture of cables duly supported by National/International standards or the Buyers data sheet.			

21	Case No.:25/33/81-ALC2/2009	Party Name:BLOOMENERGY INDIA PRIVATE LIMITED,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00304/AM10/	RLA File :07/24/040/00676/AM09/	Lic.No/Date:0710063959 31.03.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 04.06.2010. The case stands deferred and to be relisted on 08.06.2010.			

22	Case No.:24/27/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00206/AM10/	RLA File :32/24/040/00067/AM09/	Lic.No/Date:3210040135 01.04.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 04.06.2010. The case stands deferred and to be relisted on 08.06.2010.			

23	Case No.:12/7/81-ALC2/2009	Party Name:ALSTRONG ENTERPRISES	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00032/AM10/	RLA File :05/24/040/00464/AM09/	Lic.No/Date:0510240950 06.05.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 04.06.2010. The case stands deferred and to be relisted on 08.06.2010.			

24	Case No.:15/7/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00035/AM10/	RLA File :03/94/040/00065/AM10/	Lic.No/Date:0310519156 08.05.2009	Defer Date:08.06.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 04.06.2010. The case stands deferred and to be relisted on 08.06.2010.

25	Case No.:8/9/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Rejected
	HQ File :01/81/050/00043/AM10/	RLA File :05/24/040/00069/AM10/	Lic.No/Date:0510241686 19.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to reject the case for the following reasons: - 1. As per details submitted by the firm vide their letter dated 24.9.2009, (+ve) conductor of thermocouple cables is made of copper and (-ve) conductor is made of copper – nickel alloy. Firm may accordingly be advised to furnish detail calculation for requirement of copper and copper nickel alloy required for the manufacture of thermocouple cables covered by this advance authorization. Firm may also be advised to justify requirement of import item namely thermothal KPX required for the manufacture of export items.			

26	Case No.:9/9/81-ALC2/2009	Party Name:ADITYA VIDYUT APPLIANCES LTD.,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Rejected
	HQ File :01/81/050/00044/AM10/	RLA File :03/94/040/00066/AM10/	Lic.No/Date:0310520414 19.05.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

27	Case No.:11/9/81-ALC2/2009	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00046/AM10/	RLA File :03/95/040/00846/AM09/	Lic.No/Date:0310520480 20.05.2009	Defer Date 08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 08.06.2010.			

28	Case No.: 12/9/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00047/AM10/	RLA File :05/24/040/00102/AM10/	Lic.No/Date:0510241847 20.05.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

29	Case No.: 17/41/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00402/AM10/	RLA File :34/24/040/00171/AM09/	Lic.No/Date:3410024452 12.06.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 08.06.2010.			

30	Case No.: 28/33/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Rejected
	HQ File :01/81/050/00307/AM10/	RLA File :07/24/040/00102/AM10/	Lic.No/Date:0710065367 12.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M. No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

31	Case No.: 29/33/81-ALC2/2009	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Rejected
	HQ File :01/81/050/00308/AM10/	RLA File :07/24/040/00091/AM10/	Lic.No/Date:0710065368 12.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

32	Case No.: 4/41/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00389/AM10/	RLA File :03/95/040/00162/AM10/	Lic.No/Date:0310526170 29.06.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the copy of application to be forwarded to Chemical Division of DIPP & M/o Mines for comments. The case stands deferred and to be re-listed on 08.06.2010.			

33	Case No.: 10/15/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00096/AM10/	RLA File :05/24/040/00187/AM10/	Lic.No/Date:0510244848 30.06.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

34	Case No.: 18/33/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Rejected
	HQ File :01/81/050/00297/AM10/	RLA File :03/95/040/00081/AM10/	Lic.No/Date:0310526436 30.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

35	Case No.: 8/15/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Rejected
	HQ File :01/81/050/00094/AM10/	RLA File :13/24/040/00007/AM10/	Lic.No/Date:1310029212 30.06.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm.			

R/A may take suitable consequential action accordingly.

36	Case No.: 13/15/81-ALC2/2009	Party Name:MMTC LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00099/AM10/	RLA File :05/24/040/00164/AM10/	Lic.No/Date:0510244977 01.07.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

37	Case No.: 2/17/81-ALC2/2009	Party Name:ITP INFOTECH PRIVATE LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00108/AM10/	RLA File :05/24/040/00213/AM10/	Lic.No/Date:0510245289 07.07.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

38	Case No.: 15/17/81-ALC2/2009	Party Name:JHAGADIA COPPER LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00121/AM10/	RLA File :34/24/040/00161/AM09/	Lic.No/Date:3410024683 16.07.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. NC decided that relevant file of the licence No. quoted by the firm may be obtained and brought to the notice of NC. The case stands deferred and to be re-listed on 08.06.2010.			

39	Case No.: 18/17/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00124/AM10/	RLA File :03/95/040/00243/AM10/	Lic.No/Date:0310529299 17.07.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

40	Case No.:2/18/81-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM10/	RLA File :07/24/040/00098/AM10/	Lic.No/Date:0710066106 23.07.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. NC debated the comments of MIT and the reply submitted by the firm. It was noticed that MIT has not indicated the wastage recommended. It was also noticed that importer has claimed 7% wastage and the weight of raw material is 100% more than the export product weight. MIT may review the case and offer comments. The case stands deferred and to be re-listed on 08.06.2010.			

41	Case No.:19/39/81-ALC2/2009	Party Name:BIMETAL BEARINGS LIMITED,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00375/AM10/	RLA File :32/24/040/00017/AM10/	Lic.No/Date:3210040968 03.08.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DC(MSME). The case stands deferred and to be re-listed on 08.06.2010.			

42	Case No.:9/39/81-ALC2/2009	Party Name:EURO SOLO ENERGY SYSTEMS LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00365/AM10/	RLA File :03/94/040/00298/AM10/	Lic.No/Date:0310532623 06.08.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 08.06.2010.			

43	Case No.:16/41/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00401/AM10/	RLA File :32/24/040/00021/AM10/	Lic.No/Date:3210041042 14.08.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.			

44	Case No.: 16/39/81-ALC2/2009	Party Name:MILESTONE ALUMINIUM CO PTE LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Rejected
	HQ File :01/81/050/00372/AM10/	RLA File :07/24/040/00199/AM10/	Lic.No/Date:0710066705 28.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

45	Case No.: 9/23/81-ALC2/2009	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00162/AM10/	RLA File :09/24/040/00167/AM10/	Lic.No/Date:0910039105 28.08.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 08.06.2010.			

46	Case No.: 2/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00165/AM10/	RLA File :05/23/040/00030/AM10/	Lic.No/Date:0510248715 01.09.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.			

47	Case No.: 3/25/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00166/AM10/	RLA File :05/23/040/00001/AM10/	Lic.No/Date:0510248736 02.09.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.			

48	Case No.:4/25/81-ALC2/2009	Party Name:INDIA METAL & ENGINEERING SERVICES,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00167/AM10/	RLA File :07/24/040/00195/AM10/	Lic.No/Date:0710066830 04.09.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of MOS. The case stands deferred and to be re-listed on 08.06.2010.			

49	Case No.:15/41/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00400/AM10/	RLA File :32/24/040/00024/AM10/	Lic.No/Date:3210041176 08.09.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the reply received from the firm may be forwarded to DHI. The case stands deferred and to be re-listed on 08.06.2010.			

50	Case No.:24/41/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Rejected
	HQ File :01/81/050/00409/AM10/	RLA File :13/24/040/00016/AM10/	Lic.No/Date:1310029960 11.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

51	Case No.:25/39/81-ALC2/2009	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00381/AM10/	RLA File :04/24/040/00089/AM10/	Lic.No/Date:0410107839 15.09.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

52	Case No.:7/41/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:2/81-ALC2/2010	Status:Deffered and
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		13.04.2010	Re-indexed
HQ File :01/81/050/00392/AM10/	RLA File :03/94/040/00328/AM10/	Lic.No/Date:0310537877 15.09.2009	Defer Date:08.06.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.			

53	Case No.:14/39/81-ALC2/2009	Party Name:BHARAT ELECTRONICS LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Rejected
	HQ File :01/81/050/00370/AM10/	RLA File :07/24/040/00202/AM10/	Lic.No/Date:0710067161 23.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

54	Case No.:6/39/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00362/AM10/	RLA File :03/94/040/00532/AM10/	Lic.No/Date:0310539275 24.09.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

54	Case No.:11/39/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
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HQ File :01/81/050/00367/AM10/	RLA File :03/95/040/00395/AM10/	Lic.No/Date:0310539130 24.09.2009	Defer Date:08.06.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

55	Case No.:18/39/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00374/AM10/	RLA File :06/24/040/00020/AM10/	Lic.No/Date:0610016330 24.09.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O.No. 3(70)/2007/TSW(B) dated 15.02.2010 (copy enclosed) with some modification. 1. Net weight of export product may be indicated as 1450 kg per piece. 2. Quantity of import item No.1 may be recommended as applied by the firm including 5% wastage. 3. Quantity of import item No.2 may be reduced to 43.542 MT including 1% wastage. 4. Quantity of import item No. 3 may be reduced to 7.75 MT including 5% wastage. 5. Quantity of import item No. 4 may be reduced to 101.39 MT including 5% wastage. 6. Quantity of import item No.5 may be reduced to 246 Nos. as the wastage is included in sheets itself. R/A may take suitable consequential action accordingly.			

56	Case No.:6/39/81-ALC2/2009	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00362/AM10/	RLA File :03/94/040/00532/AM10/	Lic.No/Date:0310539275 24.09.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.			

57	Case No.:7/39/81-ALC2/2009	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:2/81-ALC2/2010	Status:
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		13.04.2010	Rejected
HQ File :01/81/050/00363/AM10/	RLA File :03/95/040/00402/AM10/	Lic.No/Date:0310539377 25.09.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

58	Case No.: 15/39/81-ALC2/2009	Party Name:CHHAPERIA ELECTRO COMPONENTS PVT.LTD.,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00371/AM10/	RLA File :07/24/040/00236/AM10/	Lic.No/Date:0710067289 30.09.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 08.06.2010.			

59	Case No.: 2/29/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Approved
	HQ File :01/81/050/00248/AM10/	RLA File :10/24/040/00066/AM10/	Lic.No/Date:1010035455 30.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O.No. 17(51)/2009-IPHW dated 26.02.2010 (copy enclosed) on net to net basis. R/A may take suitable consequential action accordingly.			

60	Case No.: 22/39/81-ALC2/2009	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00378/AM10/	RLA File :35/24/040/00019/AM10/	Lic.No/Date:3510027797 30.09.2009	Defer: 08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. NC decided to hand over the file to DC(MSME) as it was reported that application was not received. The case stands deferred and to be re-listed on 08.06.2010.			

61	Case No.:4/29/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: approved
	HQ File :01/81/050/00250/AM10/	RLA File :02/24/040/00128/AM10/	Lic.No/Date:0210132062 30.09.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP recommendations with some modification. 1. 1. Import items from S.No. 1 to 7 may be allowed as per SION at S.N-1058 2. Import item at S.No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

62	Case No.:8/29/81-ALC2/2009	Party Name:TREND TECHNOLOGIES INDIA PUNE PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00254/AM10/	RLA File :31/24/040/00050/AM10/	Lic.No/Date:3110040096 30.09.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the copy of application may be referred to DOT for comments. The case stands deferred and to be re-listed on 08.06.2010.			

63	Case No.:7/29/81-ALC2/2009	Party Name:MAINI PRECISION PRODUCTS P LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00253/AM10/	RLA File :07/24/040/00239/AM10/	Lic.No/Date:0710067290 01.10.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 04.06.2010. The case stands deferred and to be re-listed on 08.06.2010.			

64	Case No.:9/29/81-ALC2/2009	Party Name:PITTI LAMINATIONS LTD.,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Withdrawn
	HQ File :01/81/050/00255/AM10/	RLA File :09/24/040/00225/AM10/	Lic.No/Date:0910039468	

05.10.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. NC observed that the firm has already surrendered the A/A for cancellation to R/A. Hence, decided to withdraw the case.

65	Case No.: 11/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00396/AM10/	RLA File :03/95/040/00399/AM10/	Lic.No/Date:0310540446 06.10.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

66	Case No.: 14/29/81-ALC2/2009	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00260/AM10/	RLA File :05/23/040/00045/AM10/	Lic.No/Date:0510250377 07.10.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 08.06.2010.			

67	Case No.: 28/39/81-ALC2/2009	Party Name:ROTOMAG MOTORS AND CONTROLS P LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Rejected
	HQ File :01/81/050/00384/AM10/	RLA File :34/24/040/00106/AM10/	Lic.No/Date:3410025296 07.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

68	Case No.: 13/29/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Approved
	HQ File :01/81/050/00259/AM10/	RLA File :10/24/040/00069/AM10/	Lic.No/Date:1010035517	

08.10.2009

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of MIT vide their U.O.No. 7(56)/2009-IPHW dated 26.02.2010 (copy enclosed) on net to net basis.

R/A may take suitable consequential action accordingly.

69	Case No.: 16/29/81-ALC2/2009	Party Name:CENTURY METAL RECYCLING PRIVATE LTD.(FORMERLY CENT	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00262/AM10/	RLA File :05/24/040/00223/AM10/	Lic.No/Date:0510250489 08.10.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DC(MSME). The case stands deferred and to be re-listed on 08.06.2010.			

70	Case No.: 4/31/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00270/AM10/	RLA File :09/24/040/00107/AM10/	Lic.No/Date:0910039610 15.10.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. NC decided that a copy of the reply received from the firm may be referred to DHI for comments. The case stands deferred and to be re-listed on 08.06.2010.			

71	Case No.: 10/31/81-ALC2/2009	Party Name:ALCOMEX SPRINGS PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Approved
	HQ File :01/81/050/00276/AM10/	RLA File :31/24/040/00125/AM10/	Lic.No/Date:3110040324 16.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis, as per DIPP recommendations with some modification. 1. Word “relevant” may be prefixed with the descriptions of import items from S.Nos. 1 to 5. 2. Quantities of import items from S.Nos.1 to 5 may be allowed as 21840 Kgs., 13899 Kgs., 15884 Kgs., 27796 Kgs., & 19855 Kgs. respectively inclusive of 4% wastage.			

3. Quantities of import items at S.No. 6 & 7 put together may be allowed within 2% of FOB value of exports.

R/A may take suitable consequential action accordingly.

72	Case No.:5/31/81-ALC2/2009	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00271/AM10/	RLA File :05/23/040/00058/AM10/	Lic.No/Date:0510251101 16.10.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per written comments of DHI vide their U.O.No. 3(16)/2009/TSW(B) dated 21.01.2010 (copy enclosed) as per following modifications:- 1. Import item No.1 to 6 are components and may be allowed on net to net basis as per condition of GN-4 2. For import item No.5 the firm may be advised to furnish information as pr Sl.No.11 of SDL. 3. Import item No.8 to 13 may not be allowed as these are same as the export product from Sl.No.4 to 9 respectively and hence, no manufacturing activity is involved thereon. Moreover, value addition is also negative for export product from Sl.No.4 to 8 R/A may take suitable consequential action accordingly.			

73	Case No.:12/39/81-ALC2/2009	Party Name:GLASTRONIX	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Approved
	HQ File :01/81/050/00368/AM10/	RLA File :07/24/040/00247/AM10/	Lic.No/Date:0710067699 21.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP with some modification. 1. Words “ Size 36 inches x 26 inches x 12.7 mm thk “ may be suffixed with the description of export product. 2. Net weight of export product may be specified as 2150.7 Kgs. 3. Quantity of import item at S.No.1 may be allowed as 1600 nos. (1344 Kgs) on net to net basis. 4. Quantity of import item at S.No.2 may be allowed as 16864 foot inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

74	Case No.:11/31/81-ALC2/2009	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2010	Status:Rejected
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			13.04.2010	
	HQ File :01/81/050/00277/AM10/	RLA File :05/23/040/00069/AM10/	Lic.No/Date:0510251392 26.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to reject the case for the following reasons: - 1. Firm has not submitted calculation details for the requirement of raw materials required for the manufacture of cables duly supported by National/International standards or the Buyers data sheet.			

75	Case No.: 12/31/81-ALC2/2009	Party Name:B.M.P. METALS PVT. LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00278/AM10/	RLA File :05/23/040/00066/AM10/	Lic.No/Date:0510251399 26.10.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

76	Case No.: 1/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00280/AM10/	RLA File :05/24/040/00338/AM10/	Lic.No/Date:0510251506 27.10.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

77	Case No.: 13/31/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00279/AM10/	RLA File :10/24/040/00075/AM10/	Lic.No/Date:1010035805 27.10.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

78	Case No.:2/33/81-ALC2/2009	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Approved
	HQ File :01/81/050/00281/AM10/	RLA File :07/24/040/00241/AM10/	Lic.No/Date:0710067840 27.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. Based on the recommendations of DOT vide their I.D. No. 15-49/2009-IP dated 30.12.2009 for item of exports No. 1 & 3 and based on recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation for export product at Sl. No.2 may be ratified as under:- 1. Words “ 100/2.65 mm, annealed tinned copper conductor, HFLS compound insulated, 2 Core Flat Cable” may be suffixed with the description of export product. 2. Quantity of import item at S.No.1 may be allowed as 5011.40 Kgs. 3. Quantity of import item at S.No.2 may be allowed as 92.40 Kgs. 4. Quantity of import item at S.No.3 may be allowed as 1724.5 kgs. 5. Quantity of import item at S.No.4 may be allowed as applied for. R/A may take suitable consequential action accordingly.			

79	Case No.:20/39/81-ALC2/2009	Party Name:KALPANA INTERNATIONAL	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Rejected
	HQ File :01/81/050/00376/AM10/	RLA File :06/24/040/00026/AM10/	Lic.No/Date:0610016467 28.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee – II in its M.No. 02/81 held on 13.04.2010. NC observed that firm did not furnish the required details and decided to reject the case.			

80	Case No.:17/39/81-ALC2/2009	Party Name:CARTOON SANITATION PVT. LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Approved
	HQ File :01/81/050/00373/AM10/	RLA File :06/24/040/00028/AM10/	Lic.No/Date:0610016529 04.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:-			

1. Total net weight of export products may be modified as 94065 Kgs.
2. Taking clue from SION C-1346, quantity of import item at S.No.1 may be allowed as applied for i.e. 89073 Kgs. inclusive of 10 % wastage.
3. Import item at S.No.2 may be allowed as 404.9 Kgs. after taking clue from SION C-789.
4. Quantity of import item at Sl. No. 3 may be allowed as 60000 Numbers (4500 Kgs.) on net to net basis with accountability clause.
5. Quantity of import item at Sl. No. 4 may be allowed as 30000 Numbers (2220 Kgs.) on net to net basis with accountability clause.
6. Quantity of import item at Sl. No. 5 may be allowed as 25000 Numbers (2700 Kgs.) on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 6 may be allowed as 110000 Numbers (2420 Kgs.) on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 7 may be allowed as 10000 Pair (1700 Kgs.) on net to net basis with accountability clause.

R/A may take suitable consequential action accordingly.

81	Case No.:14/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00293/AM10/	RLA File :05/24/040/00354/AM10/	Lic.No/Date:0510252096 09.11.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

82	Case No.:15/33/81-ALC2/2009	Party Name:MET TRADE (INDIA) LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00294/AM10/	RLA File :05/24/040/00356/AM10/	Lic.No/Date:0510252098 09.11.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

83	Case No.:6/41/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00391/AM10/	RLA File :10/24/040/00089/AM10/	Lic.No/Date:1010036019	Defer

17.11.2009

Date:08.06.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.

84	Case No.: 20/35/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00328/AM10/	RLA File :09/24/040/00320/AM10/	Lic.No/Date:0910039959 18.11.2009	Defer 08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.			

85	Case No.: 27/39/81-ALC2/2009	Party Name:HIGH ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00383/AM10/	RLA File :04/24/040/00201/AM10/	Lic.No/Date:0410109497 18.11.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the reply received from the firm was handed over to the representative of DIPP. The case stands deferred and to be re-listed on 08.06.2010.			

86	Case No.: 8/41/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Rejected
	HQ File :01/81/050/00393/AM10/	RLA File :03/95/040/00894/AM09/	Lic.No/Date:0310546258 18.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the firm has failed to furnish the reply despite repeated reminders. Therefore, decided to reject the request of the firm. R/A may take suitable consequential action accordingly.			

87	Case No.: 9/41/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:2/81-ALC2/2010	Status:Deferred and
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			13.04.2010	Re-indexed
	HQ File :01/81/050/00394/AM10/	RLA File :07/24/040/00308/AM10/	Lic.No/Date:0710068403 19.11.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

88	Case No.:28/35/81-ALC2/2009	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00336/AM10/	RLA File :03/95/040/00507/AM10/	Lic.No/Date:0310546984 23.11.2009	Defer 08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from Min. of Mines are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

89	Case No.:30/35/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Approved
	HQ File :01/81/050/00338/AM10/	RLA File :02/24/040/00161/AM10/	Lic.No/Date:0210134302 24.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with some modification:- Import items from 1. Import item at S.No. 1 to 6 may be allowed as per SION at S.No. C-1058 2. Import item at S.No. 7 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

90	Case No.:1/37/81-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMITIED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
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HQ File :01/81/050/00344/AM10/	RLA File :31/24/040/00167/AM10/	Lic.No/Date:3110040846 27.11.2009	Defer Date:08.06.2010
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: - 1. Information in respect of Sl. No. 3, 5 & 11 of Standard Deficiency Format. 2. Blank size for each export product supported by size of the export product. 3. Sheet lay out diagram indicating the wastage during blanking, export product-wise.			

91	Case No.:2/37/81-ALC2/2009	Party Name:HAVELLS INDIA LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00345/AM10/	RLA File :05/23/040/00111/AM10/	Lic.No/Date:0510253581 30.11.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: - 1. Information in respect of Sl. No. 3 & 11 of Standard Deficiency Format. 2. Use of import items at Sl. No. 10 to 12 & 24 to 26 with detailed justification for the requirement of quantities of these items. 3. Basis for the quantities of import items at Sl. No. 13 to 15, 17 to 19 & 23			

92	Case No.:27/41/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Approved
	HQ File :01/81/050/00412/AM10/	RLA File :06/24/040/00034/AM10/	Lic.No/Date:0610016750 02.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(70)/2007/TSW(B)/157 dated 26.03.2010(copy enclosed):- 1. Net weight of export product may be indicated as 1450 kg per piece. 2. Quantity of import item No.1 may be recommended as applied by the firm including 5% wastage.			

3. Quantity of import item No.2 may be reduced to 43.542 MT including 1% wastage.
4. Quantity of import item No. 3 may be reduced to 7.75 MT including 5% wastage.
5. Quantity of import item No. 4 may be reduced to 101.39 MT including 5% wastage.
6. Quantity of import item No.5 may be reduced to 246 Nos. as the wastage is included in sheets itself.

R/A may take suitable consequential action accordingly.

93	Case No.:28/41/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Approved
	HQ File :01/81/050/00413/AM10/	RLA File :06/24/040/00035/AM10/	Lic.No/Date:0610016751 02.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DHI vide their U.O. No. 3(70)/2007/TSW(B)/157 dated 26.03.2010(copy enclosed):- 1. Net weight of export product may be indicated as 1450 kg per piece. 2. Quantity of import item No.1 may be recommended as applied by the firm including 5% wastage. 3. Quantity of import item No.2 may be reduced to 28.67 MT including 1% wastage. 4. Quantity of import item No. 3 may be reduced to 5.10 MT including 5% wastage. 5. Quantity of import item No. 4 may be reduced to 66.77 MT including 5% wastage. 6. Quantity of import item No.5 may be reduced to 162 Nos. as the wastage is included in sheets itself. R/A may take suitable consequential action accordingly.			

94	Case No.:10/37/81-ALC2/2009	Party Name:M.A.SUBBA RAO.MR (PROP.AMBA INDUSTRIES),	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00353/AM10/	RLA File :07/24/040/00345/AM10/	Lic.No/Date:0710068683 04.12.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 04.06.2010. The case stands deferred and to be re-listed on 08.06.2010.			

95	Case No.:12/37/81-ALC2/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00355/AM10/	RLA File :02/24/040/00171/AM10/	Lic.No/Date:0210134925 07.12.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 08.06.2010.			

96	Case No.:13/37/81-ALC2/2009	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00356/AM10/	RLA File :02/24/040/00172/AM10/	Lic.No/Date:0210134949 08.12.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the copy of application may be referred to Textile Commissioner for comments. The case stands deferred and to be re-listed on 08.06.2010.			

97	Case No.:3/39/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00359/AM10/	RLA File :07/24/040/00342/AM10/	Lic.No/Date:0710068801 10.12.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 08.06.2010.			

98	Case No.:4/39/81-ALC2/2009	Party Name:SIMMONDS MARSHALL LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Withdrawn
	HQ File :01/81/050/00360/AM10/	RLA File :03/95/040/00591/AM10/	Lic.No/Date:0310550421 11.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the A/A issued on repeat basis . Hence decided to withdraw the case.			

99	Case No.:5/39/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00361/AM10/	RLA File :03/95/040/00509/AM10/	Lic.No/Date:0310550696	Defer

14.12.2009

Date:08.06.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from Min. of Mines are still awaited therefore decided to remind them to expedite the same. Further a copy of application may also be forwarded to DIPP. The case stands deferred and to be re-listed on 08.06.2010.

100	Case No.: 23/39/81-ALC2/2009	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00379/AM10/	RLA File :02/24/040/00175/AM10/	Lic.No/Date:0210135240 15.12.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 04.06.2010. The case stands deferred and to be re-listed on 08.06.2010.			

101	Case No.: 1/41/81-ALC2/2009	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Closed
	HQ File :01/81/050/00386/AM10/	RLA File :07/24/040/00394/AM09/	Lic.No/Date:0710068981 18.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. NC observed that RA has failed to furnish the copy of the application of the firm despite reminders and it appears that the ratification is not required and the case is closed on the part of NC.			

102	Case No.: 25/41/81-ALC2/2009	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Deferred and Re-indexed
	HQ File :01/81/050/00410/AM10/	RLA File :04/24/040/00239/AM10/	Lic.No/Date:0410110392 23.12.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: - 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.			

103	Case No.:26/41/81-ALC2/2009	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00411/AM10/	RLA File :05/24/040/00417/AM10/	Lic.No/Date:0510255223 24.12.2009	Defer Date:13.04.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per SION at S.No. C-397. R/A may take suitable consequential action accordingly.			

104	Case No.:18/41/81-ALC2/2009	Party Name:ANAND INDUSTRIAL ENTERPRISES	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Closed
	HQ File :01/81/050/00403/AM10/	RLA File :07/21/040/00900/AM10/	Lic.No/Date:0710069152 30.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. NC observed that RA has failed to furnish the copy of the application of the firm despite reminders and it appears that the ratification is not required and the case is closed on the part of NC.			

105	Case No.:19/41/81-ALC2/2009	Party Name:LUMINOUS POWER TECHNOLOGIES PVT. LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00404/AM10/	RLA File :05/23/040/00130/AM10/	Lic.No/Date:0510255323 30.12.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

106	Case No.:21/41/81-ALC2/2009	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00406/AM10/	RLA File :03/95/040/00637/AM10/	Lic.No/Date:0310553140 31.12.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. This reminder may be treated as final and the case will be rejected if reply is not received before the 04.06.2010. The case stands deferred and to be re-listed on 08.06.2010.			

107	Case No.:22/41/81-ALC2/2009	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00407/AM10/	RLA File :07/24/040/00331/AM10/	Lic.No/Date:0710069195 31.12.2009	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.			

108	Case No.:29/41/81-ALC2/2009	Party Name:JCR DRILLSOL PVT LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00414/AM10/	RLA File :07/21/040/00919/AM10/	Lic.No/Date:0710069229 04.01.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 08.06.2010.			

109	Case No.:30/41/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Approved
	HQ File :01/81/050/00415/AM10/	RLA File :07/24/040/00367/AM10/	Lic.No/Date:0710069240 04.01.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP with some modification. 1. Quantities of import items at S. Nos. 1 & 2 may be allowed as applied for i.e. 24514 Kgs and 735 Kgs. respectively inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

110	Case No.:10/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00440/AM10/	RLA File :05/23/040/00163/AM10/	Lic.No/Date:0510257035 28.01.2010	Defer 08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 02/81 held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 08.06.2010.

111	Case No.:11/45/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00441/AM10/	RLA File :05/23/040/00164/AM10/	Lic.No/Date:0510257036 28.01.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 08.06.2010.			

112	Case No.:1/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00446/AM10/	RLA File :09/24/040/00431/AM10/	Lic.No/Date:0910040768 02.02.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 08.06.2010.			

113	Case No.:2/46/81-ALC2/2009	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00447/AM10/	RLA File :09/24/040/00378/AM10/	Lic.No/Date:0910040771 02.02.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 08.06.2010.			

114	Case No.:3/46/81-ALC2/2009	Party Name:MYAGERI ELECTRONICS PVT. LIMITED,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00448/AM10/	RLA File :07/21/040/01009/AM10/	Lic.No/Date:0710069750 02.02.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II			

in its M.No. 02/81 held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 08.06.2010.

115	Case No.: 4/46/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00449/AM10/	RLA File :31/24/040/00194/AM10/	Lic.No/Date:3110041791 02.02.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 08.06.2010.			

116	Case No.: 1/47/81-ALC2/2009	Party Name:BILCARE LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM10/	RLA File :31/24/040/00197/AM10/	Lic.No/Date:3110041809 03.02.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 08.06.2010.			

117	Case No.: 2/47/81-ALC2/2009	Party Name:NICO EXTRUSIONS PVT.LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00451/AM10/	RLA File :03/95/040/00689/AM10/	Lic.No/Date:0310558495 04.02.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the copy of application was given to DC(MSME). The case stands deferred and to be re-listed on 08.06.2010.			

118	Case No.: 3/47/81-ALC2/2009	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Approved
	HQ File :01/81/050/00452/AM10/	RLA File :03/95/040/00538/AM10/	Lic.No/Date:0310558604 04.02.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP with some modification.			

1. Net weights of 11.232 MT, 7.053 MT, 4.728 MT, 2.393 MT, 0.696 MT, 0.395 MT, 0.62 MT, 0.742 MT, 1.121 MT, 2.459 MT, 3.196 MT, 2.671 MT, 85.44 MT, 228.154 MT, 29.19 MT, 19.642 MT, 13.263 MT, 8.405 MT, 18.713 MT, 40.714 MT, 27.909 MT, 84.036 MT, 3.998 MT, 18.495 MT, 13.85 MT, 18.291 MT, 2.049 MT, 11.264 MT, 20.179 MT, 36.766 MT, 9.339 MT, 28.146 MT, 22.669 MT,, 12.334 MT, 12.666 MT and 14.574 MT may be specified with the quantities of export products from S.No. 1 to 36 respectively.
2. Quantity of import item at S.No.1 may be allowed as 1.01 Kgs./Kg. content in the export products at S.No. 1 to 36.
3. Quantity of import item at S.No.2 may be allowed as 1.02 Kgs./Kg. content in the export products at S.No 13 to 36.
4. Quantity of import item at S.No.3 may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 36.
5. Quantity of import item at S.No.4 may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 10 and 13 to 34.
6. Quantity of import item at S.No.5 may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 10 and 13 to 34.
7. Quantity of import item at S.No.6 may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 11, 12, 35 & 36.
8. Quantity of import item at S.No.7 may be allowed as 1.01 Kgs./Kg. content in the export products at S.No. 11, 12, 35 & 36
9. Quantity of import item at S.No.8 may be allowed as 1.05 Kgs./Kg. content in the export products at S.No. 1 to 10 and 13 to 34.
10. Quantity of import item at S.No.9 may be allowed as 1.02 Kgs./Kg. content in the export products at S.No. 9 to 36.
11. Quantity of import item at S.No.10 may be allowed as 1.01 Kgs./Kg. content in the export products at S.No. 13 to 19

R/A may take suitable consequential action accordingly.

119	Case No.:4/47/81-ALC2/2009	Party Name:MINOX METAL PVT.LTD,	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00453/AM10/	RLA File :07/24/040/00413/AM10/	Lic.No/Date:0710069856 05.02.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MOS are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

120	Case No.:5/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00454/AM10/	RLA File :03/95/040/00702/AM10/	Lic.No/Date:0310559157 09.02.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to			

remind them to expedite the same. The case stands deferred and to be relisted on 08.06.2010.

121	Case No.:6/47/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00455/AM10/	RLA File :03/95/040/00688/AM10/	Lic.No/Date:0310559158 09.02.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be re-listed on 08.06.2010.			

122	Case No.:7/47/81-ALC2/2009	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Approved
	HQ File :01/81/050/00456/AM10/	RLA File :03/95/040/00821/AM09/	Lic.No/Date:0310559453 10.02.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the copy of application is not received, but NC decided to ratify the norms in respect of the subject advance authorization, as per DIPP recommendations with some modification:- 1.Quantity of import item may be allowed as 101 MT inclusive of 1 % wastage R/A may take suitable consequential action accordingly.			

123	Case No.:8/47/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status: Approved
	HQ File :01/81/050/00457/AM10/	RLA File :07/24/040/00431/AM10/	Lic.No/Date:0710069988 11.02.2010	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP with some modification. 1.Quantities of import items at S. Nos. 1 & 2 may be allowed as applied for i.e. 19611.37 Kgs and 588.62 Kgs. respectively inclusive of 1% wastage. R/A may take suitable consequential action accordingly.			

124	Case No.:9/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00458/AM10/	RLA File :05/24/040/00478/AM10/	Lic.No/Date:0510258401 12.02.2010	Defer 08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee decided that the copy of application may be forwarded to DHI, as the item is not relating to DIPP. The case stands deferred and to be re-listed on 08.06.2010.			

125	Case No.:10/47/81-ALC2/2009	Party Name:R.M.CONTROLS P LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Deffered and Re-indexed
	HQ File :01/81/050/00459/AM10/	RLA File :05/24/040/00484/AM10/	Lic.No/Date:0510258402 12.02.2010	Defer Date:08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 08.06.2010.			

126	Case No.:1/2/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:2/81-ALC2/2010 13.04.2010	Status:Case Added
	HQ File :01/81/050/00001/AM11/	RLA File :02/24/040/00246/AM10/	Lic.No/Date:0210140426 31.03.2010	Defer Date: 08.06.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be re-listed on 08.06.2010.			

AR-DEFER

S.No. 01

Case No. AR-24	M/S RPG Cables Ltd.Mysore.
Meeting No.02/81	F.No.01/81/50/157/AM09/DES-II
Dated : 13-04-2010	Advance License No.0310475240 dt.18-06-2008
	RLA F.No.03/95/40/0242/AM09

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: -

1. Net weight per Km. of export products at Sl. No 1, 2 & 3.
2. Information in respect of Sl. No5 of Standard Deficiency Format for export products at Sl. No 1, 2 & 3

S.No. 02

Case No. AR-36	M/S Walchandnagar Industries Ltd., Pune
Meeting No. 02/81	F.No.01/81/162/851/AM06/DES-II
Dated 13-04-2010	Advance Licence No.3110023394 dt. 23.12.2005
	RLA F.No.31/95/42/0042/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. NC observed that the case is under the examination of DIPP. The case stands short deferred and to be re-listed on 11.05.2010.

S.No.03

Case No. AR-49	M/S Crompton Greaves Ltd., Mumbai
Meeting No.02/81	F.No.01/86/050/233/AM05/DES-VII/DES-II
Dated 13-04-2010	Advance License No.0310213162 dt.09.07.2003
	RLA F.No.03/24/42/267/AM03

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.

S.No.04

Case No. AR-50	M/S Crompton Greaves Ltd., Mumbai
Meeting No.02/81	F.No.01/80/050/279/AM05/DES-I/DES-II
Dated 13-04-2010	Advance License No.0310274196 dt.11.06.2004
	RLA F.No.03/24/40/248/AM05

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.

S.No.05

Case No. AR-51	M/S Crompton Greaves Ltd., Mumbai
Meeting No.02/81	F.No.01/80/050/1209/AM06/DES-I/DES-II
Dated 13-04-2010	Advance License No.0310359961 dt.16.12.2005
	RLA F.No.03/94/40/960/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.

S.No.06

Case No. AR-52	M/S Crompton Greaves Ltd., Mumbai
Meeting No.02/81	F.No.01/80/050/1499/AM06/DES-I/DES-II
Dated 13-04-2010	Advance License No.0310367373 dt. 17.02.2006
	RLA F.No.03/94/40/1267/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.

S.No.07

Case No. AR-53	M/S Crompton Greaves Ltd., Mumbai
Meeting No.46/81	F.No.01/80/162/1164/AM06/DES-I/DES-II
Dated 16-02-2010	Advance License No.0310366784 dt. 17.02.2006
	RIA F.No.03/94/40/1237/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.

S.No.08

Case No. AR-56	M/S Banaras Beads Ltd., Varanasi
Meeting No.46/81	F.No.01/84/050/641/AM06/DES-I/DES-II
Dated 16-02-2010	Advance License No.1510003017 dt. 28.12.2005
	RIA F.No.15/80/40/016/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 08.06.2010: -

1. Process of manufacturing.
2. Manufacturing activities to be carried out on imported beads.
3. Use and quantity of imported inputs separately for separate export product.
4. Quantity of each export product separately, with its material requirement.
5. Wastage justification.

S.No. 09

Case No. AR-49	M/s Delton Cables Ltd.,
Meeting No.02/81	F.No.01/81/050/00793/AM09/DES-II
Dated 13-04-2010	Advance License No.0510206449 dt.18.07.2007
	RLA F.No.05/24/040/0306/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DIPP. The case stands deferred and to be re-listed on 08.06.2010.

Sl. No. 10

Case No. AR -81	M/s. Copper Strips (P) Ltd. Bhopal
Meeting No.02/81	F.No.01/80/81/50/688/AM09/DES-II
Dated 13-04-2010	Advance License No 1110016890 dt.23-03-2008
	RLA F.No.11/24/40/064/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 08.06.2010.

Sl. No. 11

Case No. AR -85	M/s. ABB Ltd., Bangalore
Meeting No.02/81	F.No.01/81/50/048/AM10/DES-II
Dated 13-04-2010	Advance License No 0710064950 dt.25-05-2009
	RLA F.No.07/24/40/074/AM10

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-

listed on 08.06.2010.

Sl. No. 12

Case No. AR-57	M/S Laxmi Electronics Moulds & Precision Engineering Pvt. Ltd., Bangalore.
Meeting No.02/81	F.No.01/81/50/099/AM09/DES-II
Dated 13.04.2010	Advance License No.0710056200 dt. 03.03.2008
	RIA F.No.07/24/40/770/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP with some modification:-

1. As 4 Nos. each of Isolators and EMI Gaskets are required for assembly of one Fan module, quantities of import items at Sl. Nos. 6 & 7 may be allowed as 3,20,000 Nos. each on net to net basis .

R/A may take suitable consequential action accordingly.

PART –C- DEFFER

S.No. 01

Case No. C-11	M/S Vijai Electricals Ltd..
Meeting No.02/81	F.No.01/81/162/1052/AM08/DES-II
Dated: 13-04-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The matter is being processed on DGFT file. The case stands deferred and to be re-listed on 08.06.2010.

S.No. 02

Case No. C - 7	M/s Reychem RPG Ltd.
Meeting No.02/81	F.No.01/81/162/886/AM08/DES-II
Dated: 13-04-2010	Advance Lic.NO.0310340407 dt.21-07-2005
	RLA.F.No.03/95/039/0003/AM06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization, as per DIPP recommendations with some modification.

Export Product		Import Items	
Description	Quantity	Description	Quantity

Terminal Block assembly with wire/SA Terminal	1 No.	1. Be Cu alloy Strip of relevant grade & size 2. Relevant Electrical Wire	1.02 Kgs./Kg. content in the export product 1.02 Mtr./Mtr.. content in the export product
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R/A may take suitable consequential action accordingly.

S.No.03

Case No. C-18	M/s Bimetal Bearing Ltd. Coimbatore.
Meeting No.02/81	F.No.01/81/162/00375/AM10//DES-II
Dated 13-04-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DC(MSME). The case stands deferred and to be re-listed on 08.06.2010.

S.No.04

Case No. C-19	M/S. Andritz Hydro Pvt. Ltd.(formerly known VA Tech Hydro India Pvt. Ltd.)
Meeting No.02/81	F.No.01/81/162/00464/AM10//DES-II
Dated 13-04-2010	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 02/81 held on 13.04.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be re-listed on 08.06.2010.
